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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 191/9/NCLT/AHM/2018


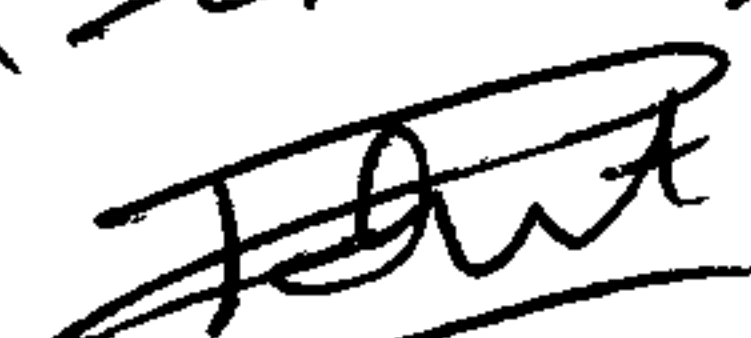

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2018

Name of the Company: National Oil Well Maintenance Company
V/s.
Essar Oil Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

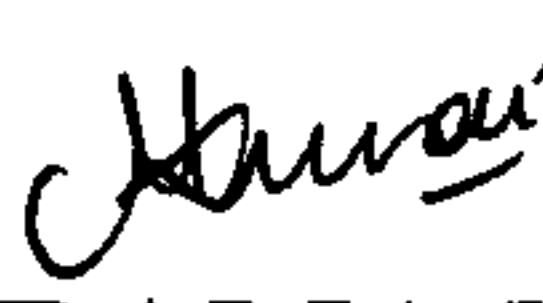
1.	Anandodaya Mishra	Advocate	Petitioner	
	Rohit Lalwani	Advocate	Petitioner	
2.	Mr. Keyur Gandhi	} Adv.	Resp.	
	Arjun Joshi			
	for, Nanavati Assoc.			

ORDER

Advocate Mr. Anandodaya Mishra and Advocate Mr. Rohit Lalwani are present for the Operational Creditor. Advocate Mr. Keyur Gandhi and Advocate Mr. Arjun Joshi, i/b Nanavati Associates, are present for the Corporate Debtor/Respondent.

In view of the order passed in IA 269/18 in CP (IB) 191 of 2017, the matter is also adjourned.

List the matter on 07.08. 2018


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 27th day of July, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL